

3.7.1996

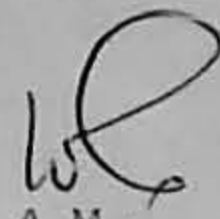
O.A.No.637/94

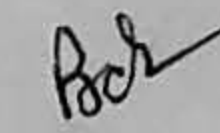
Hon'ble Mr. Justice B.C. Saksena V.C.

Hon'ble Mr. S. Das Gupta A.M.

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Heard learned counsels for the parties.  
Learned counsel for the applicant has stated before us that in view of the circumstances that the grievance raised in the O.A. has been redressed, the O.A. has become infructuous. Applicant was seeking his promotion to the post of Jr. Accounts Officer cadre. Respondents have filed Misc. application indicating that the applicant has been promoted and the respondents have also made a prayer that the petition be dismissed as infructuous. The O.A. is accordingly dismissed as having become infructuous.

  
A.M.

  
V.C.

SQI

Diary NO 1595/94

Central Administrative Tribunal

Additional Bench At Allahabad

Date of Filing 13.04.94

Date of Receipt  
by Post

By Registrar

13/4/94

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

( Application under Section 19 of Administrative  
Tribunal Act 1985 )

ORIGINAL APPLICATION NO. 637 OF 1994

BETWEEN

B.N. Yadav

Applicant

61-H, Om Gayatri Nagar  
Allahabad

Versus

1. Union of India through the Director General  
Ministry of Communication  
Department of Post, Dak Bhawan  
New Delhi.
2. The Chief Post Master General  
U.P. Circle, Lucknow
3. The Director of Accounts( Postal)  
U.P. Circle, Lucknow.
4. Shri Mahesha Nand  
Junior Accounts Officer, S.B.C.O.  
C/o Senior Supt. Post Office  
Lucknow.
5. Shri Ram Badlawwan  
Junior Accounts Officer  
C/o Director of Accounts(Postal)  
U .P. Circle, Lucknow.

..... Respondents

By order

DETAIL OF APPLICATION

1. PARTICULARS OF ORDERS AGAINST WHICH THE  
APPLICATION IS MADE

1.1. Directorate of Accounts (Postal) office  
order No.175 dated 30.8.93. Annexure A-1.

1.2. Senior Superintendent Post office, Memo  
No.B-2/4/B.N.Yadav/93 dated 1.9.93 Annexure A-2.

1.3. Impunged order of supercession issued by  
Director Accounts (Postal) order No.362 of 4.2.94  
Annexure A-3.

1.4. Copy of Gradation list of J.A.Os of November  
1988 batch Annexure A-4.

2. Jurisdiction of the Tribunal

That the applicant declares that the subject  
matter of the order against which he wants redressal  
is within the jurisdiction of the Tribunal.

3. Limitation

That the applicant further declares that the

*Amjad Ali*